

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)  
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.07.2024 AT 01:00 P.M.**

| TC/CP. Nos.              | CA/IA No.  | Section /Rule   | Name of Parties   |
|--------------------------|--|---|---|
| CP(IB)/82/7/<br>AMR/2022 | Admitted   | 7 of IBC  | Central Bank of India Ltd Vs Sri Ananda Lakshmi Narasimha Industries India Pvt Ltd  |
|                          | IA(IBC)/263/2024   | U/s. 12 (2) & 60 (5) of IBC<br>R/w. Reg. 40 of IBBI<br>Regulations                                  | Mr. G. Venkata Subbarao, RP of Sri Ananda Lakshmi Narasimha Industries India Pvt Ltd  |
|                          | IA(IBC)/218/2024   | U/Sec 60 (5) of IBC R/w<br>Rule 11 of NCLT Rules,<br>2016   | Raghu Babu Gunturu, Erstwhile IRP of Sri Ananda Lakshmi Narasimha Industries India Pvt Ltd vs. Central Bank of India & Govada Venkata Subba Rao |
|                          | IA(IBC)/86/2024  | U/s 60(5) of IBC, 2016 r/w<br>Rule 11 of NCLT Rules,  | Raghu Babu Gunturu , IRP Vs Mr.Shirisha and Chavva Nagasampathi Tayar, Managing Director (Suspended Power)                                      |
|                          | IA(IBC)/90/2024  | U/s 60(5) of IBC, 2016 r/w<br>Rule 11 of NCLT Rules,  | Mrs.Nidamanoori Sireesha Vs Raghu Babu Gunturu , IRP and Central Bank Of India  |
|                          | Contempt<br>Application/2/2023<br>in<br>IA(IBC)/270/2023 | U/s 60(5) & 5(1) of IBC,<br>2016 r/w sec-425 of<br>Companies act,2013 R/w<br>Rule 11 of NCLT Rules, | Raghu Babu Guntur RP of M/s. Sri Ananda Lakshmi Narasimha Industries India Private Ltd. vs. Shri Chavva Satya Krishna & 4 ors.                  |

**ORDER**

**IA (IBC)/263/2024:**

**Present:** Ms. Manoranjani, Ld. Counsel for the Applicant.

Mr.G. Venkata Subbarao, RP.

This application has been filed by the RP seeking to extend the CIRP period by 90 days i.e., upto 30.10.2024. Heard. The CIRP period is extended by 90 days up to 30.10.2024. **Accordingly, IA (IBC)/263/2024 is allowed and disposed of.**

**IA (IBC)/218/2024:**

**Present:** Ms. Manoranjani, Ld. Counsel for the Applicant.

G. Venkata Subbarao, RP.

Withdrawal memo filed. Hence, this application is dismissed as withdrawn. **Accordingly, IA (IBC)/218/2024 is disposed of.**

Sd/r

Sd/r

**IA (IBC)/86/2024:****Present:** Ms. Manoranjani, Ld. Counsel for the Applicant.

Mr.G. Venkata Subbarao, RP.

It is stated by Mr. V. Raghunath, Ld. Counsel that counter has been filed. Despite service of notice, none appears for R2. Hence, R2 is *set exparte*. The office found that vakalat on behalf of R1 not filed. Hence, Ld. Counsel for R1 shall file his vakalath within 3 days from today. List the matter on 12.08.2024.

**IA (IBC)/90/2024:****Present:** Mr. V. Raghunath, Ld. Counsel for the Applicant.

Ms. Manoranjani, Ld. Counsel for R1.

Mr.G. Venkata Subbarao, Ld. RP.

Vakalath and counter of R2 not filed. For filing vakalath and counter of R2, list the matter on 12.08.2024.

**Contempt Application/2/2023 in IA (IBC)/270/2023:****Present:** Ms. Manoranjani, Ld. Counsel for the Applicant.

Mr. G. Venkata Subbarao, RP.

Pleadings are completed. For hearing, list the matter on 12.08.2024.

Sd/-

**SANJAY PURI**  
MEMBER (TECHNICAL)

Sd/-

**RAJEEV BHARDWAJ**  
MEMBER (JUDICIAL)